Written Answers to		[10 DEC., 2012]	Unstarred Questions 165	
1	2	3	4	5
4.	Calcutta	3,47,154	80,428	1,84,583
5.	Delhi	61,212	12,665	5,189
6.	Gujarat	82,232	22,500	13,521
7.	Gauhati	53,255	10,044	97
8.	Himachal Pradesh	49,541	4,800	812
9.	Jammu and Kashmir	82,223	13,521	1,358
10.	Karnataka	1,72,088	9,470	218
11.	Kerala	1,28,777	18,255	2,527
12.	Madras	4,73,736	80,536	12,619
13.	Madhya Pradesh	2,29,336	42,694	12,649
14.	Orissa	3,01,314	1,12,583	26,505
15.	Patna	1,18,964	10,670	14,217
16.	Punjab and Haryana	2,43,666	56,580	57,542
17.	Rajasthan	2,81,306	65,604	30,160
18.	Sikkim	67	0	0
19.	Uttarakhand	19,263	3,556	747
20.	Chhattisgarh	50,163	16,269	9,345
21.	Jharkhand	61,277	12,226	3,584
	Total	43,22,200	9,36,642	7,49,433

Donation to political parties

1779. SHRI RANGASAYEE RAMAKRISHNA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether overseas investment in Indian companies is steadily increasing;

- if so, whether the Foreign Contribution (Regulation) Act, 2010 (FCRA) is (b) unduly restrictive on the scope of donations to political parties; and
- whether amendments to the Representation of People Act and the FCRA (c) would be considered keeping in view the changing pattern of Indian Industry?

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) to (c) The information is being collected and will be laid on the Table of the House.

Delivering of justice within time-frame

†1780. DR. PRABHATHAKUR: Will the Minister of LAW AND JUSTICE be pleased to state:

- whether framing of one stringent law after another to prevent many other (a) heinous crimes, increasing due to sexual crimes, murder, terrorism and naxalism is enough for delivering justice;
- whether the number of such crimes has declined due to framing of stringent (b) laws;
- whether Government has formulated any action plan to fix the responsibility of concerned officers and the time-limit for delivering justice in serious crimes; and
 - if so, the details thereof and if not, the reasons therefor? (d)

THE MINISTER OF LAW AND JUSTICE (SHRI ASHWANI KUMAR): (a) to (d) The information is being collected and will be laid on the Table of the House.

Establishment of industrial groups for SSI

1781. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

- whether Government proposes to establish industrial groups for expansion (a) and development of small scale industries in the country;
 - (b) if so, the details thereof, State-wise;
 - by when the industrial groups are likely to be established; and (c)
 - the estimated amount likely to be incurred thereon? (d)

[†] Original notice of the question was received in Hindi.